

11.7.1995.

Hon'ble Mr. Justice B.C. Saxena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

CASE called ^{out} upon. None on behalf of the applicant
Order sheet discloses that on several previous dates also
none had appeared on behalf of the applicant. Time to
file supplementary affidavit had been granted, but even
supplementary affidavit has not been submitted. In these
circumstances O.A. is dismissed in default on the part of
applicant.

A.M.

Bol
V.C.

~~By the undersigned, the name of the counsel for~~
~~the applicant is not known. The name of the counsel for~~
~~the respondent is not known. The name of the counsel for~~
~~the respondent is not known. The name of the counsel for~~
~~the respondent is not known. The name of the counsel for~~